

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/164(KB)2024
IA(I.B.C)/1309(KB)2024

**CORAM: 1. HONBLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HONBLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH JULY 2024

IN THE MATTER OF	"INDIAN BANK VS MS KOKILA DEVI BAID PERSONAL GUARANTOR OF M/S BALAJI TEXWARE PVT. LTD"
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kumar Ray, Adv.] For the Financial Creditor
Ms. R. Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Mr. Subrata Ghosh, RP-in-Person] For the Resolution Professional

ORDER

1. Learned Counsel for the Financial Creditor present. Mr. Subrata Ghosh, RP-in-Person present.
2. Registry is directed to issue notice to the Personal Guarantor to appear physically by way of speed post and by e-mail and place the tracking information on record.
3. Let an objection to the report of the Resolution Professional be filed by the Personal Guarantor within a period of ten days, failing which, an appropriate order will be passed on the next date of hearing.
4. List this matter on **24th July, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**